A provision of Rs. 40 lakhs has been made for Television under the Second Five Year Plan proposals, which have been approved by Parliament. Work on the Bombay television station is scheduled to commence in 1957-58 arid a budget provision has accordingly been proposed during the next financial year. Meanwhile surveys are being conducted for the selection of a suitable site at Bombay. Equipment for the purpose of experimental investigation at Delhi has been purchased. Steps for securing technical advice about the standards, frequency of operations etc. in relation to Indian conditions have been taken.

MANUFACTURE OF SULPHUR FROM Pyrites,

100. MOULANA M. FARUQI: Will the Minister for HEAVY INDUSTRIES be pleased to refer to the answetgiven to Starred Question No. 269 on the 7th March 1956 in the Rajya Sabha and state:

(a) whether any schemes have since been drawn up by the National Industrial Development Corporation for the manufacture of sulphur from pyrites; and

(b) if so, what progress has been made with regard to the implementation of these schemes?

THE MINISTER FOR COMMERCE AND CONSUMER INDUSTRIES AND HEAVY INDUSTRIES (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

MANUFACTURE OF TEXTILE EQUIPMENT

101. MOULANA M. FARUQI: Will the Minister for HEAVY INDUSTRIES be pleased to state:

(a) whether Government have recently drawn up any scheme for the manufacture of textile equipment in India in order to increase the tempo of production ; and

(b) if so, what are the broad outlines of the scheme?

THE MINISTER FOR, COMMERCE AND CONSUMER INDUSTRIES AND HEAVY INDUSTRIES (SHRI MORARJI DESAI): (a) and (b). No definite scheme has been drawn up by Government but the manufacturers of Textile Machinery have been asked to increase their production so as to reduce the country's dependence on imports and a Committee consisting of representatives of Government, the textile machinery manufacturers, and the textile industry is being set up to watch the progress and remove any difficulties that may arise.

PAPERLAIDONTHETABLE

THIRD ANNUAL REPORT OF THE INDIAN AIRLINES CORPORATION AND STATEMENT OF ACCOUNTS FOR THE YEAR 1955-56

THE MINISTER FOR COMMUNI-CATIONS (SHRI JAGJIVAN RAM): Sir, I beg to lay on the Table, under sub-section (2) of section 37 of the Air Corporations Act, 1953, a copy of the Third Annual Report of the Indian Airlines Corporation together with the statement of accounts for the financial period ended the 31st March 1956. [Placed in Library, *See* No. S-514/56.]

MESSAGE FROM LOK SABHA

THE SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS BILL, 1956

SECRETARY: Sir I have to report to the House the following message received from Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, 1 am directed to enclose herewith a copy of the Suppression of Immoral Traffic in Women and Girls Bill, 1956, as passed by Lok Sabha at its sitting held on the 30th November 1956."

Sir, I lay the Bill on the Table.